

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 306
IA - 689/2024
In
IB-466(ND)/2023

IN THE MATTER OF:

Nathu Mal Gupta

Vs

RBL Bank Ltd.

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 94 of IBC, 2016

Order delivered on 25.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Mr. Shohib Khan, Proxy Counsel

For the Respondent: Mr. Namit Suri, Adv with CS Ravi.

Mr. Akshay Goel and Mr. Harsh Jadon, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Shohib Khan, Proxy Counsel appearing on behalf of the Resolution Professional seeks an adjournment due to personal difficulty. Learned Counsel appears for the Applicant. Learned Counsel appears for the Personal Guarantor.

List the matter on **10.05.2024**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**